

(52)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

J.A. No. 1964/95

Date of decision 2.11.1995

Hon'ble Shri N.V.Krishnan, Acting Chairman
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Shri Malkhan Singh Meena
H-41, D.M.S. Colony,
New Delhi.110008.

(By Shri R.S. Rawat, Advocate) ... Applicant

Vs.

1. Union of India
through the Secretary
to the Govt.of India
Ministry of Agriculture,
(Dept.of A.H.Dairying)
Krishi Bhawan,New Delhi.

2. The Genl.Manager,
D.M.S. West Patel Nagar,
New Delhi.110008

... Respondents.

D R D E R (ORAL)

(Hon'ble Shri N.V. Krishnan, Acting Chairman)

We have heard him. The application is against
the suspension order dated 18.9.1995(Annexure-1).Ld.
Counsel for the applicant states that no appeal
has been filed because no reasons has been mentioned
in the order of suspension. We are of the view,
~~that is not a good~~
that ~~is~~ reason why OA should be filed before
this Tribunal. It is necessary for the applicant to
exhaust all legal remedies before approaching the
Tribunal. In the circumstances, learned counsel for
the applicant seeks permission to withdraw the OA
to enable him to pursue the appeal. Permission is
granted. OA is dismissed on these conditions.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

(N.V.Krishnan)
2.11.1995
Acting Chairman

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